

GOVERNMENT OF INDIA
MINISTRY OF COAL

RAJYA SABHA
STARRED QUESTION NO. 56
TO BE ANSWERED ON 12.12.2022

Rehabilitation of displaced tribal communities affected by coal mining

*56. Smt. Jebi Mather Hisham :

Will the Minister of COAL be pleased to state:

- (a) the details of tribal communities who were displaced over the last three years due to coal mining, the State-wise details thereof;
- (b) whether Government has taken specific measures to ensure time-bound disbursement of compensation to the affected and the resettlement of the tribal communities who were displaced due to mining, the State-wise details thereof during the last three years; and
- (c) the measures taken to ensure the compliance of laws and to resolve the issues of rehabilitation and resettlement to mitigate the damage of mining, the State-wise details thereof over the last three years?

A N S W E R

**MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES
(SHRI PRALHAD JOSHI)**

(a) to (c): A statement is laid on the Table of the House.

STATEMENT IN REPLY TO THE RAJYA SABHA STARRED QUESTION No. 56 TO BE ANSWERED ON 12.12.2022 REGARDING REHABILITATION OF DISPLACED TRIBAL COMMUNITIES AFFECTED BY COAL MINING.

(a) and (b): The State-wise details of tribal communities and disbursement of compensation to the affected persons and the resettlement of the tribal communities who were displaced due to mining in Coal India Limited and its subsidiaries and SCCL, for the last three years are as under:-

Subsidiary	State	Tribals Shifted			Compensation Paid (in Lakhs)		
		2019-20	2020-21	2021-22	2019-20	2020-21	2021-22
ECL	Jharkhand	27	70	50	2889.09	1065.02	729.72
	West Bengal	18	79	69	773.11	148.02	310.43
BCCL	Jharkhand	NIL	NIL	NIL	NIL	NIL	NIL
CCL	Jharkhand	38	71	50	122.58	290.19	219.89
WCL	Madhya Pradesh	NIL	NIL	NIL	NIL	NIL	NIL
	Maharashtra	57	68	10	117	84	9
SECL	Chhattisgarh	19	52	33	57.8	180.54	107.51
	Madhya Pradesh	2	2	47	NIL	3.6	169.19
NCL	Uttar Pradesh	NIL	NIL	NIL	NIL	NIL	NIL
	Madhya Pradesh	8	15	158	72.5	1174.7	3731.05
MCL	Odisha	31	177	75	75.38	82.55	63.97
SCCL	Telangana	164	Nil	Nil	1264.40	Nil	Nil

(c): Subsidiaries of CIL are following CIL's R&R Policy, 2012 along with some subsidiary wise modifications, considering the unique conditions and are providing direct employment to the land losers at the rate of one employment for every 02 acres of land either in descending order of land lost or under package deal concept, where small land owners are allowed to club their small portion of land to make 02 acres of land for one employment of their nominee.

The land looser has the option for availing R&R benefits passed by the Collector of the State or CIL's R&R Policy, 2012.

In view of the above, SECL and MCL are following the R&R Policy of their respective states, i.e. MCL is following Odisha State Government R&R Policy 1989, 1998 & 2006 and SECL is following MP R&R Policy 1991 & 1995. Post notification of RFCTLARR (Removal of Difficulties) Order 2015, it has been decided that all the subsidiaries are to adhere to the provisions of First, Second and Third Schedule of RFCTLAAR Act 2013 for the land acquired under CBA (A&D) Act 1957.

Further, Subsidiary Companies Boards have been authorised to approve necessary modifications in the R&R Policy with reference to unique conditions prevailing at the concerned subsidiaries as the policy is not exhaustive.” Benefits extended to the land owners under R&R Policy of CIL and certain modification by the respective subsidiaries read with all three Schedules of RFCTLARR Act, 2013 are as under:

1. Land compensation – as per legal norms, in view of mode of acquisition. In case of land acquired under CBA (A&D) Act, 1957 (Mostly in case of subsidiaries of CIL) compensation is determined in line with the provisions of 1st Schedule of RFCTLARR Act, 2013.
2. Cost of the Houses – As per valuation of the Appropriate Authority.
3. Employment – one employment for every 02 acres of land for all subsidiaries except MCL where employment is provided as per R&R Policy of Odisha Government.
4. One-time cash compensation in lieu of Employment
5. Household plot to the displaced family at R&R site made by the subsidiaries
6. One-time monetary compensation in lieu of plot.
7. Cattle-shed allowance
8. Shifting allowance
9. Minimum agriculture wages for a period of one year
10. Annuity as per CIL's Annuity Scheme, 2020 for small holders of land.
